

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1661/2017**

**Dated Monday, the 6<sup>th</sup> day of January, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

S. Rajeswari

Senior Accounts Officer (Retd)

O/o Principal Controller of Communication Accounts

Chennai – 600 028. ... Applicant

By Advocate M/s P.R. Satyanarayanan

Vs

1. Union of India represented by

The Secretary

Department of Telecommunication

Ministry of Communications & IT

Sanchar Bhavan, New Delhi – 110 001.

2. The Secretary

Department of Posts

Ministry of Communications & IT

Dak Bhavan, New Delhi 110 001.

3. The Secretary

Department of Expenditure  
Ministry of Finance  
New Delhi 110 001.

4. The General Manager

Postal Accounts & Finance  
Tamilnadu Circle, Chennai 600 008. ...Respondents

By Advocate Ms. Shakila Anand

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

When the matter is called, learned counsel for the respondents submits that the OA has become infructuous since the relief sought by the applicant in the OA had already been granted by the respondents, vide order dated 17.01.2019, a copy of which produced before the open court is taken on record. Learned counsel for the applicant also agrees with the said statement.

2. In view of the above circumstances, the OA is closed as infructuous.

**(T.JACOB)  
MEMBER (A)**

**06.01.2020**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**